

**Tripura Board of Joint Entrance
Examination Regulations, 1989.**

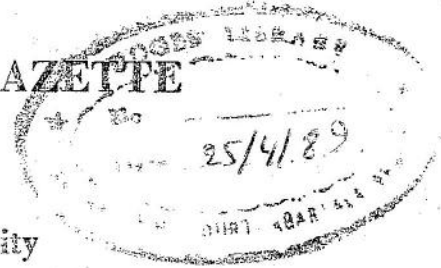
No 58.

Registered No. N. E.—930.

TRIPURA



GAZETTE



Published by Authority

EXTRAORDINARY ISSUE

Agartala, Friday, April 7, 1989 A. D.
Chaitra 17, 1911 S. E.

PART I—Orders and Notifications by the Government of Tripura,
the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA
EDUCATION DEPARTMENT

No. F. 2(4)-DHE/88(P)

Dated, Agartala, the 5th April, 1989.

NOTIFICATION

TRIPURA BOARD OF JOINT ENTRANCE EXAMINATION
REGULATIONS
PART—I

1. Short Title and Commencement :—

- (i) These regulations may be called the Tripura Board of Joint Entrance Examination (TBJEE) Regulations, 1989.
- (ii) They will come into force from the date of their publication in the Official Gazette.

2. In these regulations unless there is anything repugnant in the subject or context :—

- (a) "Notification" means the Education Department, Directorate of Higher Education Notification No. F. 2(4)-DHE/88(P) dated 12.12.88.
- (b) 'Admit Card' means a document issued by the Board allowing one to sit for the examination.
- (c) 'Candidate' means one to whom permission to sit for an examination has been accorded by the Board on his or her fulfilment of conditions as may be specified by the Board for the examination.

- (d) 'Board' means the Tripura Joint Entrance Board Constituted under notification.
- (e) 'Centre' means such place or places where an examination is to be held as determined by the Board.
- (f) 'Tabulation Sheet' means the document in the form determined by the Board where the performance of candidate is recorded.
- (g) 'Examination' means such Joint Entrance examination as may be Instituted by the Board for admission to Engineering, Medical, Dental, Agricultural, Veterinary and other professional Degree Courses against seats served for the State of Tripura including the seats of Tripura Engineering College.
- (h) 'Examination Personnel' means such person or persons as may be appointed by the Board in any capacity pertaining to the work of an examination and include paper-setters, moderators, invigilators, examiners, tabulators, Superintendent, Officer-in-charge and any other Officials appointed for the purpose.
- (i) 'Fee' means such amount of money which may be paid by a candidate to the Board.
- (j) 'Offence' means malpractice adopted by a candidate in examination which includes copying from any book or document, possessing incriminating materials, copying from any other candidates answerscripts, asking the help of another candidate or any person in the examination hall orally or in writing, committing an act of misbehaviour in the examination hall causing disturbance to other candidates and showing such manners as might be considered offending the decency and decorum of an examination Hall.
- (k) 'Remuneration' means such amount of money as may be payable to an examination personnel for services rendered by him or her individually or jointly with others at the rates fixed by the Board.
- (l) 'Enrolment Number' means the number allotted to a candidate by the Board in respect of an examination instituted by the Board.
- (m) 'Officer-in-Charge' means an Examination personnel appointed by the Board to conduct the examination at a centre.
- (n) 'Superintendent' means a person appointed by the Board to assist the Officer-In-charge in the conduct of examination.
- (o) 'Chairman' means the Chairman of the Board.

3. **Jurisdiction:**—These regulations shall be applicable to all candidates, examination personnels and others connected with the examination.

4. **Eligibility for admission to Examination:**—The applicant must be an Indian Citizen and a permanent resident of Tripura in terms of Memorandum No. F. 28(31)-REV/87 dated 12.12.1988 of the Revenue Department, Government of Tripura which stipulates that the applicant or his/her parents must have stayed in Tripura for a continuous period of 10 (ten) years or more till the date of issue of the Certificate by the DM/ADM/SDO, and have passed/appeared/ due to appear in the year of the examination at the Higher secondary Examination of Tripura Board of Secondary Education/Central Board of Secondary Education or equivalent with the subject in which he/she desires to appear at the Joint Entrance Examination.

In case a candidate is not a permanent Resident of Tripura but his/her parent is an Officer on deputation to the Government of Tripura/Officer of the Central Government working in Tripura and has served in Tripura for a period of 3 years or more and passed Higher Secondary Examination from an Institution of Tripura he/she is eligible for seats of Tripura Engineering College, Children of All India services Officers borne in Manipur Tripura cadre will be eligible to appear at the examination irrespective of their prior stay in Tripura.

5. **Syllabus of the Examination:**—The Standard of questions will be such that an intelligent student completing the (10+2) Higher Secondary Course of Tripura Board of Secondary Education or Central Board of Secondary Education or equivalent will be able to answer the questions.

6. **Conduct of Examination:**—

(a) The Board will conduct the examination annually on such date or dates as the Board shall determine from time to time and duly notify.

Provided that the Board shall be competent to conduct a special examination at any time in an emergency.

(b) **Cancellation of Candidature:**—

In any case where it is found that a candidate's admission to an examination has been effected by error, malpractice, suppression of facts or violation of regulations relating to admission in an institution, improper conduct or where his/her admission to the course of study is found to be irregular, the Board shall have the power to cancel the candidate's admission to the examination and to forfeit the examination fee if any paid by the candidate notwithstanding the inclusion of the name of the candidate in the list of candidates registered for the examination or the candidate's actual appearance at the examination in one or more subjects and also to debar the candidate from

*Boycade
0019298*



appearing at the examination for such further period as the Board may determine in each case. If any of the above defects come into notice after scrutiny, the candidature will be cancelled even if the name of the candidate appears in the Merit List.

7. Medium of examination :

Candidates of the examinations of the Board shall have the option to answer the question papers through the medium of either English or Bengali (Except the paper on English which will have to be answered in English only).

8. Mode of Examination :—

- (a) Candidates for the examination shall be examined by means of question paper which they will be required to answer in writing.
- (b) question papers for a written examination in a subject shall be given to all candidates for the examination on the same date and time at every centre.

Provided that if for circumstances beyond control, it is not possible to give the question papers to the candidates of a centre at the appointed time; reasons for not giving the same at the appointed time shall be reported on the same day to the Chairman of the Board.

9. Refund of Examination Fees :—

- (a) Examination fee once paid shall not be refunded even if the candidate seeking permission to sit for an examination is not eligible for the examination.
- (b) Examination fee once paid shall not be held in reserve for a future examination.

10. Post-publication review of Answer script :—

The Board do not keep any provision for post publication review of Answer script at any stage and so will not entertain any such application in this regard.

11. Publication of results :—

- (a) The Board shall publish a list of candidates on the basis of the merit who have qualified in the examination as per criteria fixed by the Board on consideration of all the aspects. It will be published through public media. Three separate lists will be prepared for (a) General category, (b) Scheduled Caste & (c) Scheduled Tribe candidates from which nominations will be made.
- (b) In case of tie between two or more candidates on the basis of aggregate marks obtained by them in EPCM/EPCB/the relative position would be judged on the basis of the aggregate marks obtained by them in PCM/PCB only (that is by excluding the marks obtained by them in English).

- (c) The Board shall not issue any certificate or marsheet to any candidate.

12. Admission to the Examination Hall:—

- (i) Every candidate to be admitted to an examination of the Board shall be given by the Board an Admit Card bearing an Enrolment number and name of the centre of examination.
- (ii) Admit Cards of all candidates should contain a photograph duly attested by the competent authority.
- (iii) A candidate appearing at the examination at an examination Centre shall produce his/her Admit Card to the Officer-in-Charge, the Superintendent or an invigilator of the Centre.
- (iv) No Candidate shall be admitted to the examination on any day if he/she arrives at the place of the examination late by more than half an hour after the commencement of the Examination.
- (v) No candidate suffering from any contagious disease shall be admitted to an examination hall. If any such case is brought to the notice of an Officer-in-charge of an examination a separate arrangement for his/her seating shall be made;

Provided that the Officer-in-charge is satisfied that the candidate is really suffering from such disease.

13. Functions of an Officer-in-charge:—

- (i) The Officer-in-charge shall be responsible for all arrangement for the careful, efficient and timely conduct of an examination on behalf of the Board. He/she shall conduct the Examination according to the instruction given by the Board from time to time in this regard.
- (ii) The Officer-in-charge shall make such arrangement as are considered necessary for security of the Examination Centre from outside interference and for protection of all properties of the venue of the Examination.
- (iii) The Officer-in-charge shall ensure that the packets containing question papers received on a day from the authorised Official are opened not before 15 minutes of the commencement of an examination in the presence of invigilators and others as decided by the Board.
- (iv) The Officer-in-charge shall ensure that properly sealed packets of the answer scripts in Gunny/Mark in/long cloths are handed over to the authorised official immediately after the examination on the day.

- (v) The Officer-in-charge shall send a report regarding the conduct of an examination at the Centre on its completion and forward all instances of misconduct and malpractices on the part of candidates taking examination at the centre together with all evidences.
- (vi) The Officer-in-charge shall also send a report regarding invigilators or other persons connected with the examination, if found aiding or abetting any candidate during an examination.
- (vii) **The Officer shall take special steps :—**
 - (a) To guard against all sorts of malpractices or misconduct in the Examination Hall including the smuggling of answer-script or question papers outside the Examination Hall or of written answers in any form into the Hall.
 - (b) To arrange for obtaining signatures of the examinees in the attendance rolls and their identification.
 - (c) To arrange for proper record of attendance of the Examinees in the attendance rolls on different days of the examination which are required to be countersigned by the Officer-in-charge on each day.
 - (d) To ensure that answerscripts are properly collected from the examinees at the end of the Examination in each paper and that no examinee leaves the hall without submitting his/her answer books.
 - (e) To ensure that the packets containing the written answer books are prepared strictly according to the Board's instructions.
- (viii) The Officer-in-charge will appoint the Superintendent and invigilators as per instruction by the Board.

14. Functions of the Superintendent of Examination Venue :—

The Superintendent of a venue shall perform such functions as are assigned to him/her by the Officer-in-charge for smooth conduct of examination.

- 15. (i) It shall be the duty of the invigilator to ensure that the candidates sit in seats allowed to them by the Officer-in-charge.
- (ii) It shall be the duty of the invigilators to guard against all sorts of malpractices and misconduct on the part of any examinee at the centre and render necessary assistance to the Officer-in-charge and Superintendent of an Examination Centre.
- (iii) They shall report immediately to the Officer-in-charge and in his/her absence to the Superintendent of an examination in his/her absence to the Superintendent of an examination if any examinee is found guilty of misconduct of any form.

- (iv) They shall not communicate with an examinee or help any examinee in any form during the period of an examination in respect of questions and answers.
- (v) They shall ensure that the enrolment number, subjects of an examination and other particulars to be furnished in top cover page have been correctly written by the candidates.

16. Misconduct of candidates :—

A candidate shall be held guilty of misconduct :—

A) If he/she is found to be in possession, inside the examination hall or outside the hall, of any book, page or pages of book or scribbling or written notes that may have a bearing on the subject in which a candidate is appearing irrespective of whether such books papers or notes or scribbles are used or not during examination hours, before submission of his/her Answer Book.

- (b) If he/she helps another candidate by writing on the latter's answer book or obtains help from another candidate in the form of answer written on his/her answer books by the latter or he/she helps or tries to obtain any help in any manner from another candidate or any other person inside or outside the examination hall.
- (c) If he/she communicates with another candidate or any other person whether inside or outside the examination hall for receiving help in any form.
- (d) If he/she writes political slogans or makes indecorous statement or drawn in decorous drawings in the answer scripts.
- (e) If he/she allows himself or herself impersonated by another person in the examination hall.
- (f) If he/she leaves the examination hall with the answer book or without recording his/her attendance on the Attendance Roll.
- (g) If he/she carries from the examination hall the question paper outside the examination hall before his/her submission of the answer book to the invigilators or any authorised person or is found in possession of the question paper or in possession of only a part of the question paper at any time he/she is outside the examination hall during examination hours.
- (h) If he/she submits to an invigilator or any other authorised examination Official answer book will fully mutilated by his/her.
- (i) If he/she encloses a currency note with the answer book with the intention of offering illegal gratification to an examiner or offering illegal gratification to an invigilator or any other person connected with the examination.



- (j) If he/she misbehaves with or intimidates or assaults any invigilator, the Superintendent or the Officer-in-charge or any other person connected with the conduct of examination or refuses to comply with the orders of the Officer-in-charge the Superintendent or Invigilators regarding the seating arrangement or other matters in the examination hall.
- (k) If he/she leaves the examination hall before the expiry of one hour from the commencement of the examination.
- (l) If he/she refuses to take his/her seat in a room/hall assigned by the Officer-in-charge.
- (m) If he/she defies the instructions of the Officer-in-charge not to carry books or written notes or scribbings into the examination hall and
- (n) If he/she refuses to abide by any other bye-laws printed on the reverse page of admit card not covered in the foregoing clauses.
- (o) If he/she uses calculator and slide Rules.
- (p) If he/she smokes, takes tea, coffee, cold drinks and snacks in the examination hall during Examination hours.

17. Expulsion of a candidate for misconduct in an Examination of the Board:—

- (i) The Officer-in-charge or his/her absence the Superintendent of an Examination centre shall be competent to expel a candidate from the examination hall for misconduct or malpractice or for refusal to end himself/herself even after warning and to debar him/her from taking the remaining examination.

A. K. MANGOTRA
Secretary to the
Government of Tripura.